

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI


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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/3/2016
NAME OF THE PETITIONER(S) : Sharath Ramaraj and 2 Others
NAME OF THE RESPONDENT(S) : M/S ikonzer Solutions Private Limited & 7 others
SECTION : 397/398

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
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1)	Mr. Ramakrishnan Viraraghavan for M/s. G. Sivashankaran G. Alailan	Senior Counsel Counsel for Petitioners	
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2)	K. RAMASAMY S.V. RAMAKRISHNA & G.V. MOHAN KUMAR	Counsel for Respondent No 2	
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ORDER

Counsels for both the parties present and submitted their arguments in part. Keeping in view of the submissions made by the respective Counsels, there is an urgent requirement to appoint two Directors in order to regulate the affairs of the 1st Respondent Company. Therefore, Counsel for Respondent being majority shareholder is directed to suggest two names for appointment of Directors for R1 Company on the next date of hearing. Put up on **21.08.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)